

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**---
ORDER SHEET**

ORDERS OF THE TRIBUNAL

27.09.2012

OA No. 665/2012

Mr. M.K. Sharma, Counsel for applicant.

The present OA is filed against the letter dated 23.07.2012 (Annexure A/1) by which the candidature of the applicant has been cancelled on the ground of wrong information given in the written test against Notification No. 01/2008. Learned counsel for the applicant submits that he wants to represent before the respondents.

Having heard the learned counsel for the applicant and on perusal of the documents on record, we are of the view that the applicant is at liberty to file a representation before the respondents for redressal of his grievances with a period of 15 days from today. In case such a representation is filed within the aforesaid period, in that eventuality, the respondents are directed to decide the representation of the applicant within a period of one month from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

K. S. Rathore
(Justice K.S.Rathore)
Member (J)